

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1652
ANSWER ON TUESDAY, AUGUST 6, 2024

CSR UTILISATION
QUESTION

1652. MS. KAVITA PATIDAR:
DR. ANIL SUKHDEORAO BONDE:
SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of organisations working in the social sectors including Non-Government Organisations (NGOs) involved in Corporate Social Responsibility (CSR) projects such as environment, skill development, water and sanitation through CSR activities across the country; and
- (b) the details of funds sanctioned/allocated/utilized by such organizations/NGOs during the last three years, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a) : The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. In the CSR Legal framework, the term 'Non-Government Organisations (NGO)' has not been defined, however, Section 135 of the Act read with Rule 4(1) of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through-

- i. A company established under section 8 of the Act, or a registered public trust or a registered Society, exempted under sub-clause (iv), (v), (vi) or (via) of clause (23C) of Section 10 or registered under Section 12A and approved under 80G of the Income Tax Act, 1961 (43 of 1961) which is –
 - Established by the company, either singly or along with any other company; or
 - Having an established track record of at least three years in undertaking similar activities
- ii. A company established under Section 8 of the Act or a registered trust or a registered Society, established by the Central Government or State Government; or
- iii. Any entity established under an Act of Parliament or a State Legislature

The companies (CSR Policy) Rules, 2014 was amended on 22nd January, 2021 and registration of above implementing agencies with the Central Government has been made mandatory with effect from 1st April, 2021. As on date total number of 76245 implementing agencies have registered with MCA21 registry.

Contd...2/-

(b) : The CSR is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry including company-wise, state-wise, district-wise and development sector-wise is available on public domain at www.csr.gov.in. The data of the funds sanctioned/allocated/utilized by the Implementing Agencies is not specifically maintained by the Ministry. However, on the basis of filings made by companies in the MCA21 registry, State/UT-wise details of the CSR spent by all the companies during last three financial years are attached as Annexure-I.

**ANNEXURE REFERED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 1652
FOR 06.08.2024**

State-wise CSR Expenditure from FY 2020-21 to 2022-23 (Amount In Cr.)				
S. No.	State/UT	CSR Expenditure FY 2020-21	CSR Expenditure FY 2021-22	CSR Expenditure FY 2022-23
1	Andaman And Nicobar	2.86	9.71	2.53
2	Andhra Pradesh	719.81	656.79	954.65
3	Arunachal Pradesh	10.58	119.42	13.35
4	Assam	180.23	406.17	470.25
5	Bihar	89.89	165.97	235.37
6	Chandigarh	13.40	50.88	18.63
7	Chhattisgarh	325.63	305.29	596.11
8	Dadra And Nagar Haveli	21.98	14.11	13.71
9	Daman And Diu	5.25	4.13	9.40
10	Delhi	724.59	1,196.34	1,483.91
11	Goa	41.92	45.43	58.16
12	Gujarat	1,461.60	1,604.26	2,008.42
13	Haryana	550.86	683.95	701.07
14	Himachal Pradesh	106.31	140.22	138.63
15	Jammu and Kashmir	35.56	50.68	71.22
16	Jharkhand	226.54	193.33	388.35
17	Karnataka	1,277.81	1,839.73	1,985.82
18	Kerala	290.67	239.73	351.60
19	Lakshadweep	0.01	0.45	0.02
20	Leh & Ladakh	-	14.84	11.72
21	Madhya Pradesh	375.51	427.68	656.42
22	Maharashtra	3,464.81	5,380.41	5,497.32
23	Manipur	10.39	15.62	53.45
24	Meghalaya	17.63	19.63	21.73
25	Mizoram	0.97	6.94	10.99
26	Nagaland	3.57	12.46	13.57
27	Odisha	578.16	670.32	987.70
28	PAN India*	7,805.03	5,525.16	6,060.98
29	Puducherry	12.43	9.31	12.55
30	Punjab	158.46	184.89	247.57
31	Rajasthan	670.00	711.82	1,102.37
32	Sikkim	17.28	28.24	36.18
33	Tamil Nadu	1,174.07	1,432.06	1,562.48
34	Telangana	627.71	685.87	1,007.54
35	Tripura	9.29	15.91	19.26
36	Uttar Pradesh	907.32	1,339.18	1,152.57
37	Uttarakhand	160.58	228.08	301.11
38	West Bengal	471.48	567.21	762.29
39	NEC/Not Mentioned *	169.47	0.52	20.12
40	PAN India (Other Centralized Funds)	3,491.30	1,613.57	948.81
	Total	26,210.95	26,616.30	29,987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Not Elsewhere Covered (NEC)

*Companies either did not specify the names of States or indicated more than one State where projects were undertaken.
